

ITEM NO.20

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8260/2015

(Arising out of impugned final judgment and order dated 13-10-2014 in SCA No. 10718/1994 passed by the High Court of Gujarat at Ahmedabad)

ZARAWAD MULTANI PANCH, SURAT MASJID TRUST & ANR. Petitioner(s)

VERSUS

LEGAL HEIRS OF DECEASED CHIMANBHAI
KALYANBHAI MALI. & ORS. Respondent(s)

(With appln.(s) for impleadment)

Date : 31-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Pradhuman Gohil, Adv.
Mr. Vikash Singh, AOR
Ms. Taruna Singh Gohil, Adv.
Mr. Himanshu Chaubey, Adv.

For Respondent(s) Mr. Harin P. Raval, Sr. Adv.
Mr. Nachiketa Joshi, AOR
Mr. Prakash P. Koirala, Adv.
Mr. Ritwiz Rishabh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It has been brought to our notice by learned counsel for the respondents and this is also reflected on page H of the list of dates that Petitioner No.1 had moved a Civil Application No.4522 of 2014 in the Gujarat High Court for interim relief where it was mentioned that the third parties have an interest in the matter. No request was made for their impleadment. Application was disposed

of as not pressed by an order dated 27th June, 2014 passed by the Gujarat High Court.

In view of the above, the present application for impleadment is dismissed.

(SANJAY KUMAR-I)
AR-CUM-PS

(SHARDA KAPOOR)
ASSISTANT REGISTRAR